

SHRI MOOL CHAND DAGA : Mr. Speaker, Sir, I need your protection. Today, he is telling this thing. This scheme was introduced in 1969 and after 16 years the hon. Minister is giving this reply. Shri Asok Sen might not be reading much of Hindi due to paucity of time, but the question is that the Advisory Committee of your Ministry have said in their report that the officer who oversees the work of Law Branch neither knows Hindi nor has any knowledge of law. This is their report, not mine.

MR. SPEAKER : Also ask whether he knows anything at all.

SHRI MOOL CHAND DAGA : You may ask him for me. When I ask, he does not reply. The second thing which he has said is that the persons who publish these law publications are not legal experts. They are neither L.L.B. nor they have good command over Hindi. You have entrusted the work of publication to them. (*Interruptions*) You have stood up so soon.

THE MINISTER OF LAW AND JUSTICE (SHRI A.K. SEN) : It is 12'0 clock now.

MR. SPEAKER : Whose ?

SHRI A.K. SEN : It is 12'0 clock now. I have stood up soon, because otherwise it might be construed that we are not ready to reply to the supplementary. Mr. Speaker, Sir, the hon. Member might have gone into the detailed statement. You can see that 22 books have been published by now.

SHRI SOMNATH CHATTERJEE : Nobody buys them. (*Interruptions*)

SHRI A.K. SEN : Sir, the qualitative aspect of these books has also been discussed and the Advisory Committee has appreciated it ; I know it. (*Interruptions*)

SHRI MOOL CHAND DAGA : The Advisory Committee has not appreciated it. Perhaps, they have put it in a different way. You are not stating the facts in the House.

SHRI A.K. SEN : That I shall send

to you. We have received appreciation from different quarters and I shall send the details to you in this respect. I have myself read it. The very first publication was on Penal Code and Criminal Procedure Code.

[*English*]

MR. SPEAKER : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Allotment of imported raw material to Mysore Soap Factory, Bangalore

*499. **SHRI G. DEVARAYA NAIK :** Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the imported raw material was allotted recently for manufacturing soap to Mysore Soap Factory, Bangalore, a public undertaking of Karnataka Government ;

(b) if so, the quantity allotted ;

(c) the conditions stipulated while allotting imported raw material ;

(d) whether it has come to the notice of Government that Karnataka Government Soap Factory re-sold the entire raw material to the private firms in Bombay in violation of the Central excise rules ; and

(e) if so, the action Government have taken or propose to take in the matter ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) :

(a) and (b). It is presumed that reference in this question is to M/s. Karnataka Soaps & Detergents, in which erstwhile Government Soap Factory, Bangalore, was merged in 1980.

The following quantities of imported Split Palm Stearine Fatty Acid (SPSFA)/ Palm Fatty Acid Distillate (PFAD)/Crude Palm Stearine (CPS) were allotted to M/s. Karnataka Soaps & Detergents Ltd., during 1984-85 and 1985-86 :—

Year	Allotment		(Tonnes)	
	SPSFA/PFAD	CPS	Lifting SPSFA/PFAD	CPS
1984-85	5726	Nil	5726	Nil
1985-86	5330	3693	3176	1710

(c) Imported raw material is allotted to an Actual User industrial undertaking on the condition that it shall be utilised for the manufacturing process or operations conducted within its authorised premises and not for business or trade in it.

(d) and (e). An allegation was received to the effect that the company resold part of imported raw materials supplied to it to certain private firms in Bombay. The allegation was investigated and found to be incorrect as the item sold by the Company was a processed material on which the applicable central excise duty was paid.

Investment of amount collected by M/s. Lohia Machines Ltd., Kanpur against booking of Vaspa XE Scooters

*500. SHRI SOMJIBHAI DAMOR : Will the Minister of INDUSTRY be pleased to state :

(a) the total amount collected by M/s. Lohia Machines Limited, Kanpur from the public against booking of Vaspa XE scooters, as initial deposit; and

(b) the amount deposited with nationalised banks/public sector undertakings/public financial institutions/Unit Trust of India and Housing Development and Finance Corporation out of the amount collected as initial deposit mentioned in part (a) above ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) Out of a sum of about Rs. 115 crore received by the Company initially, Rs. 90.78 crore remain with it as on 31st December, 1985.

(b) The company has informed that Rs. 58.37 crore have been deposited with

nationalised banks/public sector undertakings and Unit Trust of India.

Salaries and Allowances of Judges of Supreme Court and High Courts

*501. DR. G.S. RAJHANS :

SHRI AMAR ROYPRADHAN :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government have taken a final decision in regard to increase in the salary and allowances and other facilities for the judges of the Supreme Court and High Courts ;

(b) if so, the details thereof ; and

(c) when a Bill to give effect to the decisions taken by Government in the matter is proposed to be brought forward in the parliament ?

THE MINISTER OF LAW AND JUSTICE (SHRI A.K. SEN) : (a) to (c). Proposals for improving the service conditions of Supreme Court and High Court Judges, and increasing their salaries, are engaging the earnest attention of the Government and appropriate Bills are expected to be introduced in Parliament as soon as the proposals are finalised.

Laying of Underground Electric Lines by DESU

*502. SHRI RAJ KUMAR RAI :
SHRI JAGANNATH
PATTNAIK :

Will the Minister of ENERGY be pleased to state :

(a) whether overhead electricity cable system maintained by the Delhi Electric